

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-477(PB)/2017

IN THE MATTER OF:

Au Small Finance Bank Ltd.

.....Petitioner

v.

Prabhu Shanti Real Estate Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 7

Order delivered on 14.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s):

**Mr. Sameep Vijayvergiya & Ms. Sonal Girdonia,
Advocates**

For the Respondent(s) :

ORDER

Learned counsel for the petitioner states that a copy of the petition was sent to the respondent on 07.11.2017 by registered post. A copy of the receipt has been placed on record.

Notice to the respondent returnable on 23.11.2017 be issued.

Process dasti.

Permission is granted to serve through the electronic mode in addition to any other mode.

List for further consideration on 23.11.2017.

-Sd-
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

-Sd-
(DEEPA KRISHAN)
(MEMBER TECHNICAL)

14.11.2017

Vineet